

No. Dir. (F&VP)/43/CAC/FSSAI/09
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
3rd & 4th Floor, FDA Bhawan, Kotla Road,
New Delhi-110 002

Dated: TH10 May, 2011

MEETING NOTICE

Subject: Fourth Meeting of Central Advisory Committee of FSSAI on 24th May, 2011 (Tuesday) – reg.

The fourth meeting of the Central Advisory Committee (CAC) is scheduled to be held on 24th May, 2011 (Tuesday) at 10.00 AM under the chairmanship of Shri V.N.Gaur, Chief Executive Officer, FSSAI and Additional Secretary to Government of India at Hotel Atrium, Suraj Kund, Faridabad, Haryana. The agenda of the meeting is enclosed.

You are requested to kindly make it convenient to attend the meeting. A line in confirmation to your availability for the meeting to the undersigned or Shri Adesh Mohan, Senior Inspecting Officer (Phone: 011-23237433, E-mail: adeshmohan@fssai.gov.in) will be highly appreciated. Further, suggestions for subject matters that may be included in the agenda for the meeting may kindly be sent by 16th May, 2011.


(S.S. Ghonkrokta)

Director

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To

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12. Secretary, Department of Biotechnology, Ministry of Science & Technology, Government of India, CGO Complex, Lodhi Road, New Delhi. Fax: 24362884

The above mentioned Ministries/ Departments are requested to kindly nominate, preferably a JS level officer but not below the rank of Director, for attending the meeting.

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44. Sh. Tripurari Saran, Food safety Commissioner, Department of Food & Civil Supply, Government of Bihar, Old secretariat, Patna-800015.
45. Shri Rohit Jamwal, Director (Health Safety & Regulations), Government of Himachal Pradesh, Health & Family Welfare Directorate, Block No.6, S.D.A. Complex, Keesumpti, Shimla-9, Himachal Pradesh. Tel: 0177-2628252, Fax: 0177-2621383, Mobile: 09418989000. E-mail:rohitjamwal.has@gmail.com
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49. Shri Pradeep Chordia, Chordia Food Products, 48/A, Pravati Industrial Estate, Opp. Adinath Society, Pune-Satara Road, Pune-411009. Tel: 09922990064
50. Dr. J. Tonpangyongdang Walling, Village-Sungratsu, Distt.-Mokokchung, Nagaland.
51. Shri Arun Balamatti, 815, 7th Cross, Banashankari, 3rd Phase, 3rd Block, 3rd Stage, Bangalore-560085
52. Shri R. Desikan, Founder Trustee, CONCERT and Consumer Association of India, 3/242, Rajendra Garden, Vettuvankeni, Chennai - 600 041. Tel/Fax: (044)24494576, (044)24494578, E-mail: nirdesi@gmail.com, cai.india1@gmail.com
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Copy to:

1. Sr. PS to Chairperson, FSSAI.
2. PS to CEO, FSSAI.
3. Shri. Adesh Mohan, SIO, FSSAI.

AGENDA

for the

4th Meeting of

CENTRAL ADVISORY COMMITTEE

Venue: Hotel Atrium, Suraj Kund, Faridabad

Date: 24.05.2011

Time: 10.00 am to 1.00 pm

Food Safety and Standards Authority of India

3rd & 4th Floor, FDA Bhawan,
Kotla Road, New Delhi -110002

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Agenda Item 1

Confirmation of minutes of the third meeting of CAC held on 22nd
February, 2011

Minutes of the third meeting of central advisory committee (CAC) held on 22nd February, 2011 at Hotel The Ashok, New Delhi under the chairmanship of Shri. V.N Gaur, Chief Executive Officer, FSSAI, are enclosed for reference.

No. Dir. (F&VP)/43/CAC/FSSAI/09
Food Safety and Standards Authority of India
Ministry of Health & Family Welfare, Govt. of India
3rd & 4th Floor, FDA Bhawan, Kotla Road,
New Delhi-110 002

Dated: 6th April, 2011

Subject: Minutes of Third Meeting of Central Advisory Committee of FSSAI held on 22nd February, 2011 (Tuesday) at 1100 hrs at Hotel The Ashok, New Delhi.

The undersigned is directed to forward herewith minutes of third meeting of the Central Advisory Committee (CAC) held on 22nd February, 2011 (Tuesday) at Hotel The Ashok, New Delhi at 1100 hrs under the chairmanship of Shri V.N.Gaur, Chief Executive Officer, FSSAI for perusal and necessary action.

Adesh Mohan
6/4/11

Adesh Mohan
Senior Inspecting Officer
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To: As per list attached

LIST:

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12. The Secretary, Department of Biotechnology, Ministry of Science & Technology, Government of India, CGO Complex, Lodhi Road, New Delhi. Fax: 24362884

The above mentioned Ministries/ Departments are requested to kindly nominate, preferably a JS level officer but not below the rank of Director, for attending the meeting.

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Copy to:

1. Sr. PS to Chairperson, FSSAI.
2. PS to CEO, FSSAI
3. Smt. Sumita Mukherjee, Director (Surveillance), FSSAI.
4. Shri. S.S Ghonkrota, Director (Enforcement), FSSAI
5. All concerned officers of FSSAI.

MINUTES OF THE THIRD MEETING OF THE CENTRAL ADVISORY COMMITTEE

VENUE : HOTEL ASHOK, NEW DELHI
DATE AND TIME : 22nd FEBRUARY, 2011, 11.00 AM
LIST OF PARTICIPANTS : ANNEXURE I

The Third meeting of Central Advisory Committee (CAC) held on 22.02.2011.

Shri V.N. Gaur, Chief Executive Officer, FSSAI and the Chairman of the CAC, welcomed the members to the 3rd meeting of the CAC. He outlined the members about activities of the Food Safety and Standards Authority of India (FSSAI) during the year after the 2nd meeting of the CAC. The draft regulations have been notified and are nearly in the final stage. FSSAI has worked on every comment received and necessary changes have been incorporated wherever required. Regulation no 603 of the draft which includes milk and milk products and two pesticide related regulations are in the final stage. The approval process of these regulations is in place and would be notified, in due course of time. The draft rules are likely to be notified in the final shape shortly. He emphasised that the main role for implementation of Act will be played by the concerned States and Union territories.

The main agenda for this meeting will be to review the preparedness status of the States/UTs in terms of staff, laboratories and infrastructure, etc.

CEO informed that FSSAI has already started implementing control of imported foods at five major seaports. After some initial hiccups the process has been streamlined in all these ports of JNPT, Mumbai, Kolkata, Haldia and Chennai. FSSAI has appointed and notified Authorised Officers in each of these ports. In the second phase FSSAI would endeavour to control imported food, in other major Sea ports and airports. Performing of these expert functions is proving to be an uphill task given the limitations of trained manpower.

On the administrative side, FSSAI had requested for 531 additional posts whereas the Government had sanctioned 355 posts which includes scientists, enforcement, surveillance and Administration personnel. The draft Recruitment rules are in the preparatory stage.

He stressed on the importance of communication of the message of food safety in different languages through relevant channels like pamphlets, booklets, advertisements through newspaper, radio, television, which would increase awareness about food safety among public, Food Business Operators and other stake holders. He also suggested setting up a helpline system, which can also act as a public grievance or complaint cell.

He mentioned that the Government has announced a 'whistle blower' scheme which is at the formative stage. The 'whistle blower' mechanism can be made effective by giving rewards to those who report the cases of adulteration and other malpractices related to food for which provision exists in the Act. He further informed that EOI were called from NABL accredited Laboratories for testing food samples which would work along with PFA Labs to strengthen Food Surveillance system and also for empanelment of agencies for surveillance matters.

AGENDA 1- Confirmation of the minutes of Second Meeting of CAC:

The CAC confirmed the minutes of the Second meeting held on 22nd October, 2010.

AGENDA 2-Review of preparedness from PFA to FSS Act:

AGENDA 3-Licensing and Registration system:

AGENDA 4- Action taken by states vis-à-vis the structure proposed by FSSAI:

AGENDA 5- Action plan by states for upgradation of Public Food laboratories:

Chairman suggested that since agenda items from 1-5 are linked and are regarding action taken/preparedness status for implementation of FSS Act by each State/UT, so all these can be taken together. Representatives were requested to give comments on agenda 2,3,4 &5 and suggestions, if any. The details of preparedness of States/action taken by each State/UT as presented during the Meeting is as below.

COMMENTS FROM VARIOUS STATES:

1. Manipur:

Representative from Manipur stated that the Commissioner of Food Safety has attended the training and other designated officers of the state will be trained. There are 9 districts and equal number of Food inspectors are available. There is shortage of staff and funds. Two labs are functional in the state. In the border districts there is requirement of 2 more Food safety Officers.

In response to this, Chairman clarified that funds for such activity has to be provided by the state government because ultimately the enforcement of the Act is the responsibility of the states. But the states

can make use of the schemes of M/o Food Processing industries for up gradation and accreditation of Labs. He further informed that FSSAI has also initiated talks with planning commission requesting Commission to allot extra funds which can be given to states in the next financial year.

2. Gujarat:

Representative informed CAC that the state is ready for implementation of FSS Act. The 6 labs present in various parts of Gujarat are all in the process of getting NABL accreditation. Training programmes have been scheduled and will be completed by the end of March. Appointment process for Food Inspectors is getting on. Good Manufacturing Practices, Good Handling Practices, Good Laboratory Practices are being implemented effectively in the state in a phased manner.

CEO, FSSAI appreciated the works of Gujarat.

3. GOA:

Representative from the State informed that with the help of the local Home Science College, street vendors were given training on Good Manufacturing Practices in the state. It has improved the hygienic awareness among the vendors as well as the consumers. The state has only one lab and it is under the process of accreditation from NABL. The appointment process for Adjudicating officer is in the final stage and Food Inspectors training programme is over.

4. Kerala:

The office of the Food Safety Commissioner is fully functional with the financial support from NRHM. Food safety officer's capacity building programme is over. Designated officers training will be completed by March. Notification for Food safety officers and designated officers are in the final stage. Awareness programmes for food business operators were conducted in all 14 districts. QCI visited 2 out of 3 labs and process is on for upgradation of the same.

5. Maharashtra :

The State has notified the commissioner for Food Safety. Orders for the notification of Food Safety Officer, Designated Officer

Adjudicating Officer are in the final stages. Two labs are available with the State. The State has some shortage of staff. The state food commissioner requested FSSAI to help the State in planning a training programme for Laboratory staff as due to lack of funding, the progress is very slow. The training of Food Inspector has been completed and awareness programme about Food Safety is going on.

In response to this, CEO, FSSAI clarified that FSSAI is planning a training programme for Labs staff. He also informed that, Food analyst exam for the year 2010 is over and shortly the details about the next exam will be published in FSSAI's website.

6. Uttarakhand :-

Recruitment and notification of Food Safety Commissioner and other Officers are under process.

7. Delhi :-

Delhi has appointed Food Safety Commissioner. The State is trying to actively involve the district administration and the local health authority for the successful implementation of FSS Act. The training programme for Food Safety Officers and Food Inspector is under process. Food safety Commissioner, Delhi pointed out that at present SDMs of 27 subdivisions have been notified and LHA and this system is working satisfactorily. This change has been brought about after the incidence of dropsy. Now also, since it will not be possible to appoint full time SDMs as designated officers under FSS Act, so district administration must be involved in maintaining a supervision over the designated officer as it is not possible for Food safety Commissioner to have direct control on all FSOs.

8. Himachal Pradesh :-

The State has identified the Food Safety Commissioner. The training of designated officers is yet to start. There is shortage of staff and funds in the State. The Gap Analysis is being done for the one lab which is situated in Shimla.

9. Andhra Pradesh :-

The State has appointed Food Safety Commissioner. The notification for Designated Officers and recruitment of additional staff are under process. There is one Lab which has qualified personnel and accommodation as per GLP and it will be applying for NABL

accreditation. The State has identified two more laboratories at Vishakapatnam and Guntur for upgradation. The process for appointment and notification for Food analyst and Adjudicating Officer is under process. Proposal was submitted to the Government for constitution of two Food Safety Appellate tribunal at Hyderabad and Vijayawada. For effective implementation of FSS Act, it was decided to launch a reward scheme for whistle blowers for information in cases of adulteration. Under capacity building project, HCL had developed a software for online transmission of data from district offices to monitoring unit at state HQ as well as to DGHS.

10. Karnataka :-

Commissioner of Dept. Of Health and Family Welfare is now Commissioner for Food Safety. The four labs present in the State are under the process of upgradation with the help of State Health Department and NRHM scheme. The notification of Food Safety Officer is under process and training was imparted to them. Seven Designated officers also got training. The recruitment of Adjudicating Officer is under process and the proposal for constitution of special courts is pending in the Law Deptt.

11. Mizoram :-

Notification for Food Safety Commissioner is under process. Awareness programme were conducted throughout the States on the topic of Food Safety the response was very good. The training programme for designated officer and for some Food Business Operators is over. Through checking of the Food Sample are to be done as the State has borders with Myanmar and Bangladesh.

CEO, FSSAI requested the State to appoint the Food Safety Commissioner immediately.

12. Chhattisgarh :-

The State has notified Food Safety Commissioner. The notifications for other officers are under process. There is shortage of staff so Medical Officers (FSO) were given one month training.

13. Sikkim :-

The State has notified Food Safety Commissioner. There is shortage of Staff and funds since the State is not having a proper Lab. The samples are being sent to the Guwahati Lab.

14. Tamil Nadu: -

The training programme for Food Safety Officers has been completed. State is ready for appointment of FSOs, district level officers and Adjudicating officers are ready. The recruitment process for the labs is over. Out of six labs, the state is trying to upgrade at least two labs. The training programmes for vendors and consumers are under process.

15. West Bengal: -

The complete staff structure is under submission for approval of the competent authority. The State has notified the public analyst. The training programme for different officers will be completed by May 2011.

16. Orissa: -

The State has notified Food Safety Commissioner. All districts in Orissa are having Food Analysts. Public Analyst is not present.

17. Jammu & Kashmir :-

The transition from PFA to FSSA is being done. The appointment of Adjudicating Officers is pending with the Admn Dept. of the State. The two labs which are situated in Srinagar and Jammu are having enough staff.

18. Chandigarh: -

The enforcement of Food Safety and Standards act is satisfactory in Chandigarh and they propose to appoint three SDMs as Designated Officers for each sub-division.

19. Pondicherry :-

The State has notified Food Safety Commissioner. The process is on to delink Food Dept. from Health. The labs which are available, are under the process of up gradation. The designated Officers' training is over and for Food Inspectors it has to be conducted.

20. Tripura :-

The State has notified Food Safety Commissioner. One lab is available with the State Health Dept. There is lack of basic knowledge in

Food Safety in the State and slowly the State is trying to reduce the gap in information.

21. Uttar Pradesh :-

The Uttar Pradesh Health Department has initiated an awareness programme in which the Food Safety Offices visited homes and did the testing of Food Samples using a Kit. This created awareness among public and vendors towards Food Safety. The Department has an active complaints cell and proper action is being taken for the complaints received. There are five labs available, and the up gradation process is on. Designated Officers, Adjudicating Officers, Appellate Tribunal will be notified shortly after the notification of rules.

There were some common suggestions from State representatives. It was suggested that adequate time be given after the final notification of the Rules and Regulation for implementing the Act.

There were suggestions from some representatives that efforts be made to utilise various media like newspaper, Radio, Television etc. and also involve NGO's, schools, colleges, panchayats and local bodies to spread awareness among public about the safe food and the Act.

On similar lines, States and Consumer representatives stressed on the need for conducting capacity building programmes for farmers, producers etc.

Chairperson, FSSAI also joined the meeting at 12.40 PM and addressed the gathering. The Chairperson discussed issues with regards to the time taken between notification of FSSAI Rules/ Regulations and its impact on States. Shri Desikan pointed out that there is resentment in the Directorate of Public Health since no Doctors were trained on food safety issue. He highlighted few of the pressing issues like problem of Salmonella, E-coli incidence in Idly and dosa-batter. Chairperson, FSSAI on this issue explained that genesis of FSSAI involved pooling of people from six different ministries. It will be a challenge to implement the Act with the presently available about 2000 staff strength of Food Safety Officers. The main responsibility for food safety rests at the level of Food Business Operators. For this purpose, it is important to empower FBO's with knowledge so that industry could use its available resources. The procedure stipulates at least one inspection, in the premises of Food Business Operators, per year. However, 90% of the Food Business Operators are out of the system. In such situation only the mechanism of self-

regulation will work. The India HACCP format is under preparation stage. The risk analysis strategy have been prepared and is to be implemented but that is possible after the notification of regulations.

The issue of GM Food was raised by one representative stating that almost 75% of the processed food, in one way or the other, contained GM Food based raw materials. As such there is a requirement of capacity building to enhance awareness at farmers/producers levels. Chairperson stated that GM food is the part of the FSS Act. However, now a separate nodal agency has been proposed by the Government to deal with all issues of genetically modified foods. Therefore this particular provision of FSSAI Act has not yet been notified.

The representative from North East pointed out that packets of asafoetida were sold with specific marking that it was 'sub-standard'. It was also indicated that there was no mark/logo on some of the packaged products. The chairperson stated that PFA already had solution for such violations of law since these could be categorized as misbranded food and the power is vested with the States to take action accordingly. It was further suggested by Chairperson, FSSAI that there should be Food Safety plan at each village wherein the use of potable water, use of disposable utensils, awareness about cleanliness, good manufacturing practices etc. are specified. It was further added by the Chairperson, FSSAI that the experience has shown that the structure of one State cannot be a model for other States. Hence, the process of consultation can be initiated. It was mentioned that Kolkata had implemented aspects of awareness dissemination at the level of street Food Business Operators. The rural energy committee was one such example where panchayat levels were involved.

FICCI representative pointed out it is easy to implement the Act in the organized sectors. However, where people are in an unorganized sector, implementation may be difficult. CEO, FSSAI suggested that the mechanisms like ASHA could also be used to achieve results in such unorganised areas. The issue of awareness about the Codex guidelines among Food Business Operators was raised. The Chairperson clarified that it is an important issue for FSSAI and work is being undertaken on this.

Agenda 6 - Safety system for imported food:

Mr. Srinivasan from National Institute of Smart Governance (NISG) made a presentation on IT based system on operationalization of safety system for imported foods. It was an exercise to develop a system as per the statutory requirement of 47(5) of FSS Act, 2006. The import clearance of existing 5 ports has been taken up in the first phase by appointing FSSAI authorised officers, as mandated under the Act. In order to improve availability of Lab infrastructure for speedy analysis of samples, Export Inspection Agency (EIA) labs and NABL accredited food testing labs have also been authorised. The second phase would cover operationalization of risk framework. Later on, 12 more ports will be covered including some seaports and airports.

Agenda 7- Draft Regulation on Food Recall Procedure:

Director (Enforcement) made a presentation on draft regulation on Food Recall Procedure. The objective of this regulation is to guide Food Business Operators on identification and removal of unsafe food. Issues relating to the robustness of Recall Procedures and on issues relating to appeal provision were raised. Shri. Desikan, Cosumer representative from Chennai discussed about the misbranding of foods. Dr. Vasireddy pointed out that recirculation of food can be disastrous so there should be a provision for destruction of un-safe food also.

Mr. Sameer from FICCI had a suggestion regarding distinction of major and minor violations in recall. He also suggested regarding provision of appeal and timeframe for resumption of production. Ms. Keya Ghosh pointed out that open ended clauses may not be there so that there is no scope for confusion.

It was clarified by CEO that both minor and major violations are covered in the Recall Procedure. He further indicated that he would welcome further suggestions on the issue of appeal provisions, before finalising the Food Recall Procedures.

Agenda 8: Information updation system for states/UTs

Mr. Nathan from Logicsoft made a presentation on information updation system for states/UTs. He stated that this IT based system will facilitate the availability of information among centre and states. The Food Safety Commissioner can upload information. This is an unified information system and it is part of FSSAI website

Agenda 9: Reporting of food Poisoning incidences by Registered Medical Practitioners

CEO informed that Section 35 of the FSS Act has been notified. The concerned officer may report all occurrences of Food Poisoning coming to their notice in specified local areas. No doubt such reporting by RMP is essential part of food surveillance. CEO emphasized that this reporting mechanism is vital for future planning of strategies.

Agenda 10: Pending Information from States/UTs related Annual Report on PFA Implementation

Most of the States have submitted their report for the year 2009, however, states of Punjab, Dadra and Nagar Haveli, Jammu and Kashmir, Manipur, Orissa and Lakshadweep have not done so and are thus requested to submit their reports immediately. All the states were requested to submit their PFA report within two months for the year 2010. CEO, FSSAI, has appreciated states like Andaman and Nicobar Islands, Mizoram and Rajasthan as they had already sent the reports for the year 2010. Parliamentary Assurances were pending from States like Orissa, Uttar Pradesh and Rajasthan. They were also requested to expedite the same.

The following additional Agenda items were discussed with the permission of the chair.

Agenda 11(A): Regulation of Alcoholic Drinks

It was informed by CEO, FSSAI that the process of evolving draft regulations is going on, and would be ready for evaluation shortly, since alcohol has been defined as food. CAC decided that notification of regulations on alcoholic drinks may be taken up.

Agenda 11(B): Baseline Survey on 'Food Industry' in India including street food and eateries etc.

It was decided that there is a need to conduct survey of all FBOs including street vendors even till village level. This is crucial having an estimation and for creation of a database on Food Business Operators. This data will be important for any kind of planning for projection on staff, infrastructure like labs, space etc. Members suggested that for this purpose, Indian Statistical Institute or any other Institute may be approached. Subsequently a detailed survey can be conducted.

Agenda 11.C. Constitution of Advisory Panels at State Levels

There was a suggestion that advisory panels may be constituted at State levels for each States separately. These Advisory panels for each State were considered essential as there are certain State specific problems and issues. Contrary views were also expressed that since panels and Committees exist at National level, the State level Advisory Panel will not have any significant role in formulating policies. Moreover, since uniformity in implementation is required and National level Committees/ panel have adequate Regional and scientific representation, so these Advisory Panels will not be able to contribute much.

Agenda 11 D. Citizen charter

CEO presented the topic of citizen charter and said that this is very important document which will reflect and communicate the transparency and accountability in implementation of FSSAI strategies and mandates to all stake holders and thus needs to be comprehensive and simple. It was also informed that the draft Citizen Charter has been uploaded in the FSSAI Website and suggestions from all the stakeholders are welcome. States/UTs need to check this especially as this will also concern States/UTs.

Agenda 11 E. Whistle blower scheme

CEO informed that a whistle blower scheme has been announced by the Government. The scheme involves encouraging rewarding a person among stakeholders who will be willing to pass on vital information to the authority. There should be a mechanism for taking further action on such information. A call centre/grievance handling mechanism can be the answer for this.

In his concluding remarks, CEO, FSSAI thanked all the participants for their active participation in the discussion and providing valuable suggestions which would be helpful in refining programmes and policies of FSSAI.

RECOMMENDATIONS OF THE CENTRAL ADVISORY COMMITTEE:

The recommendations of the third CAC are summarised as below:

1. All states agreed that they are ready for implementation of the FSSAI Act. After the rules are notified, about three months time may be given during which they will take action for notifying FSO and other officials under the Act. In the meantime all required preparation regarding requirements of staff, infrastructure, etc. will be taken up.

2. For effective implementation, a detailed plan may be prepared to get adequate funds from Planning Commission to assist States /UTs and FSSAI to build up adequate infrastructure especially labs.
3. It was decided that FSSAI may contact QCI and NABL to conduct regional workshops on NABL accreditation procedures so that the labs which are to be upgraded would not face hiccups during the process.
4. The information technology based data updation system will help in exchange of views and to improve communication between states and centre so this positive activity must be implemented and carried forward. All representatives agreed that States & UTs will fully utilise this information updation system for which login password may be provided.
5. It was agreed in principle that every state can have a control room which the common man can approach. A national level helpline system would be good for both the consumers and Food Business Operators and will work as additional tool in grievance handling mechanism. This Help line could be linked to state controlled resources for follow up action.
6. A survey would be initiated by FSSAI with the help of Institutions like Indian Statistical Institute to develop a data base on Food Business Operators in the country so that exact volume of FBOs their status with regard to size, type, registration etc could be estimated.
7. It was accepted that whistle blower scheme will be helpful in creating transparency in governance and encourage intelligence gathering. It was decided that a formal scheme with reward provisions be prepared by each State.
8. The suggestions for improvement in Draft Citizen Charter may be sent by States/UTs.

LIST OF PARTICIPANTS:

1. Sh. Arvind Kumar IAS, Director (Policy), Department Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
2. Smt. Seema Vyas IAS, Food Safety Commissioner for Maharashtra and Commissioner Food & Drug Administration, Maharashtra.
3. Dr. Dilbag Singh IAS, Secretary (Food and Public distribution) & Commissioner (Food), Uttarakhand.
4. Sh. Salim A Veljee, Food Safety Commissioner & Director, Food and Drug Administration, Goa.
5. Sh. Satish Gupta, Food Safety Commissioner, Jammu and Kashmir.
6. Sh.R.K.Vats, Food Safety Commissioner & Secretary Health & Family Welfare Department, Kolkata, West Bengal.
7. Dr. (Mrs). Sucharitha Murthy, Commissioner Food safety, Hyderabad, Andhra Pradesh.
8. Dr. Dilip Kumar Baliga, Food Safety Commissioner, Pondicheerry.
9. Sh. K. Anil Kumar, Joint Commissioner, Food Safety Commissionerate, Trivandrum, Kerala.
10. Sh. K.Subramaniam, Commissioner Food Safety, Chhattisgarh.
11. Sh D.N.Naik, Commissioner, Karnataka.
12. Sh. Vinod Karle IAS, Joint Director, Food and Civil Supplies, Chandigarh (UT).
13. Dr. C.Lalthanmawia, Director, Health Services, Mizoram.
14. Dr. Dipika Charha, Deputy Commissioner, Gandhinagar, Gujarat.
15. Sh S.K.Sharma, Additional Commissioner, DADF, Ministry of Agriculture.
16. Sh. B.C.Joshi, Deputy Commissioner, Food and Public Distribution, New Delhi.
17. Sh Telkcham Brojendro Khaba, Deputy Food Safety Commissioner, Manipur.
18. Sh S.K.Nandi, Joint Resident Commissioner-Tripura State, Kautilya Marg, New Delhi.
19. Sh. H.R. Sharma, Additional Commissioner, FDA, Lucknow, Uttar Pradesh.
20. Sh. A.K.Jain, Director, Department of Consumer Affairs, New Delhi.

21. Dr.U.K.Sahoo, Director, Public Health, Bhubaneswar, Orissa.
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26. Dr. K.J.S Kalhan, Deputy Director, CHD, Ludhiana, Punjab.
27. Smt. Kumkum Marwah, Joint Technical Advisor, Food and Nutrition Board, M/o WCD, New Delhi.
28. Sh. Abhishek Bihari Gaur, Deputy Director F& D Satna, Madhya Pradesh.
29. Dr. S.C.Khurana, DMI, DAC, Ministry of Agriculture, Faridabad.
30. Sh. L.Haokip, Under Secretary, M/o Panchayati Raj, New Delhi.
31. Dr. K.V.Mathekar, FDA Maharashtra.
32. Sh N.R.Gurung, Public Analyst, Sikkim.
33. Sh D.K.Dubey, FI, Madhya Pradesh.
34. Sh.S.K.Nanda, Local Health Authority, GNCT, Delhi.
35. Sh. Lal Sawma, Nodal Officer (PFA), DHS, Mizoram
36. Dr. Keya Ghosh, Consumer Unity & Trust society (CUTS), Kolkata.
37. Sh. Sameer Barde, ASCA, FICCI.
38. Sh. Pradeep Chordia, Chordia Food Products Ltd., Pune.
39. Dr. S.P.Vasireddy, CMD, Vimta Labs, Hyderabad.
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41. Sh. Srinivas J, NISG, Hyderabad.
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51. Sh. Rajeev Sharma, Deputy Director (Technical), FSSAI, Delhi.
52. Ms. Vaidehi N. C, Deputy Director (Technical), FSSAI, Delhi.
53. Sh. Ais Kumar, Deputy Director (WR), FSSAI.
54. Dr. S.K Halder, SMO, FSSAI Mumbai.
55. Sh. S.C Kathuria, DADG, PFA.
56. Dr. J.P Dongare, Marketing Officer, FSSAI, Delhi.

57. Sh. Adesh Mohan, Senior Inspecting Officer, FSSAI, Delhi.
58. Dr. S.N Ahmed, Assistant Director, FSSAI, Delhi.
59. Sh. P. Karthikeyan, Junior Inspecting Officer, FSSAI, Delhi.
60. Sh. S.K Tiwari, Junior Inspecting Officer, FSSAI, Delhi.
61. Sh. Alok Bisaria, Media consultant, FSSAI, Delhi.
62. Ms. Dhanya K.N, Chemist, FSSAI, Delhi.

Agenda Item 2

Review of Action to be taken by States/ UTs for transition from PFA to Food Safety and Standards Act following the notification of FSS rules.

The Food Safety and Standards Act, 2006 was passed by the Parliament with the objective to consolidate all the present food laws and to have a single regulatory body. Accordingly the Food Safety and Standards Authority of India (FSSAI) has been established under the Food Safety and Standards Act, 2006 (34 of 2006) with the mandate to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption.

Section 91 of the FSS Act, 2006, provides for Central Government to make Rules under the Act. Accordingly Food safety and Standards Authority of India has prepared the draft Food Safety & Standards Rules, 2011 after extensive consultations/deliberations with various stake holders.

The draft rules had been notified in the Gazette of India Extraordinary on 19th January, 2011 under the notification of Government of India in the Ministry of Health and Family Welfare inviting objections and suggestions from all persons likely to be affected thereby. The objections and suggestions received from the public within the specified period on the said draft Rules have been considered by the Central Government.

Now the Food Safety and Standards Rules, 2011 have been notified in the Gazette of India vide G.S.R.362 (E) dated 05.05.2011. These rules shall come in to force after three months from the date of publication in the official gazette. The notified rules are available on the FSSAI website.

States/UTs have to take certain actions, an indicative checklist of which is enclosed.

Check list of steps to be taken for implementation of FSS Act by

State Governments and Union Territories

S.No.	Name of Activity	Action taken	Remarks (if any)
1.	Constituting a Department of Food Safety {Section 29(1)}		
2.	Appointment of Commissioner of Food Safety {Section 30(1)}		
3.	Appointment of Designated Officer for each district {Section 36}		
4.	Appointment of Food Safety Officers {Section 37}		
5.	Systems for registration and licensing of food businesses {Section 31}		
6.	Mechanism for IT based registration system- Panchayat/ Municipalities levels upwards {Section 31}		
7.	Strengthening/ upgrading existing Govt. Food testing labs {Section 43}		
8.	Appointment of Food Analysts {Section 45}		
9.	Appointment and notification of Adjudicating Officers {Section 68}		

S.No.	Name of Activity	Action taken	Remarks (if any)
10.	Establishment of Food Safety Appellate Tribunal {Section 70}		
11.	Constitution of Special Court {Section 74}		
12.	Appointment of Public Prosecutor/ Additional Public Prosecutor/Special Public Prosecutor {Section 74}		
13.	Induction Training to all officers- Transition from PFA Act to FSSA Act {Section 16(3)(h)}		
14.	Food Safety Plan for Local areas, Panchayats, Municipalities etc.		
15.	Making Rules whenever necessary {Section 94}		
16.	Preparation of plan proposal for strengthening Enforcement/ implementation		

Agenda Item 3

Whistle Blower Scheme

Ministry of Health and Family Welfare has informed that during the meeting of the Union Health and Family Welfare Minister with State Health Ministers on 13th January, 2011, it was decided that for effective implementation of the provisions of FSS Act, 2006, a reward scheme may be launched for whistle blowers for information on cases of food adulteration. The Ministry has directed FSSAI to initiate a whistle blower scheme under intimation to them at the earliest.

A whistle blower reward scheme exists in the Central Drugs Standard Control Organization (CDSCO) which is a Central Government scheme giving rewards to informers for providing information leading to seizure of spurious, adulterated, misbranded and not - of- standard quality drugs, cosmetics and medical devices. The reward is given only when seizure is confirmed. Maximum reward is upto 20% of total cost of consignment seized and not exceeding ` 25 lakhs in each case. The reward amount is given in three installments of 25%, 25% and 50% of the amount, with the final installment being given after case has been finally disposed off in favour of Government. Eligibility of the informer and the quantum of cash reward are decided by a committee constituted for the purpose. Identity of the informer is kept secret. Investigation is organized in co- ordination with the State Drugs Control Administration, and State Drugs Control Authorities take suitable action like prosecution etc. depending upon available evidences.

A scheme on the similar lines can be considered for information related to food adulteration. The issues that need to be kept in view are the innumerable food business operators in the country, possibility of opening a floodgate of "information" about adulterations which may be mostly insignificant in nature, implementation of scheme by State Governments and necessary fund provision, need for deciding on the minimum size or value of allegedly adulterated consignment to eliminate petty cases, need for indicating the type of adulterations which will qualify for the scheme etc.

The views of the State Governments are invited for drafting a Whistle Blower Reward Scheme.

Agenda Item 4

Information Updation System for States/UTs

FSSAI has developed a user friendly online software system for the States and Union Territories to update the information regarding implementation of FSS Act in their state. This system will facilitate Food Safety Commissioners to update the information related to their respective state online instead of making physical submission of information to FSSAI. Food Safety Commissioners will have access to the system through FSSAI website using username and password provided by FSSAI. User Manuals on how to use the online software system along with username and password was recently sent to the Food Safety Commissioners of all States/ UTs. The demonstration of the software system was also done during the Third Central Advisory Committee meeting held on 22nd February, 2011.

States/ UTs may come prepared with the status of online reporting system.

Agenda Item 5

Scheme for undertaking (I) Research & Development, (II) establishment of Food Safety centres and (III) Centres of Excellence

I. Research & Development:

Based on the research and development mandate of FSSAI, applications for research work will be elicited from institutions across the country. These applications will be competitively evaluated and suitable ones recommended to the FSSAI. The capability of these organizations to write appropriate proposals also need to be developed to ensure completion of the project within the defined time frame. Progress of the work will be reviewed periodically and completion facilitated.

II. Food Safety Centres:

Food Safety Centres are expected to be located in research organizations and universities spread across the country that have the basic minimum facilities for academic work and food testing. They will function as outreach centres for FSSAI to carry out training to regulatory and other staff, providing scientific advice in respect of surveillance of food safety, carrying out surveys etc, interpretation of surveillance data etc. The selected institutions will have to be identified on the basis of transparent criteria, the protocol to be followed by them, the deliverables as well as the financial support involved.

III. Centres of Excellence:

The institutions to be identified as "Centres of Excellence" will be having national and international reputation in their respective areas. FSSAI will separately enter into a MoU with these institutions, identifying the priorities for research and collaborative work. The selected agency will have to identify suitable institutions based on the mandate and research priorities of FSSAI, the technical excellence and capabilities of the institutions involved and the contents of the MoU to be executed and implemented with these institutions.

Agenda Item 6

Preparation of States for online Licensing and Registration system

The Food Safety and Standards Authority of India (FSSAI) has been established under Food Safety and Standards Act, 2006 which consolidates various acts & orders that have hitherto handled food related issues in various Ministries and Departments.

Section 31 of FSS Act provides for licensing & registration of food business. FSSAI has prepared Draft Food Safety and Standards Regulation, 2010 under which Chapter 3 gives details about procedure for licensing & registration of all Food Business Operators.

Hence Licensing or Registration of Food Business Operators (FBOs) shall be an important activity under FSSAI. This activity will be undertaken at three levels, Central licensing, State level licensing and Registration of all Food Business Operators, not covered under licensing.

This Central Licensing shall be administered by the Regional Offices of FSSAI. The State licensing will be taken up by Designated Officers for respective districts.

It is envisaged that the entire Licensing, Registration and Monitoring operation be IT-enabled and all activities related to Licensing, Registration and Monitoring must be undertaken through a computerized work flow system.

The FBO is also required to submit regular returns on the operations (monthly in case of milk and annual in case of others) which would enable FSSAI to evaluate the continuance of the applicability of the Central License on the FBO.

Considering the above requirements and the limited time available for putting in place the system, it is initially proposed that the IT enabling of Central Licensing and Monitoring be taken up immediately. State Licensing and Registration system for FBOs will also be build up on the same lines.

The indicative steps would be:

Stage 1:

- Conceptualization of IT framework and Development of software modules to administer the IT enabled Licensing and Registration system
- Identification and establishment of food safety licensing assistance centers in the pilot location
- Establishing hybrid system for online and manual application through the identified food safety licensing assistance centers
- Maintenance of FSSAI Licensing/ Registration related queries and info through website.

- Recording and maintenance of offline and online data during pilot
- Recording and maintenance of complaints from applicants
- The system should enable not more than one visit by the applicant and should ensure submission of all documents, feeding of requisite data in the system, automatic generation of an Unique Identification no and date of inspection.

Stage 2: This involves compilation of reports of the stage 1 and rolling out the IT plan (hybrid system of online and offline) across districts with each district supported by a food licensing unit.

Stage 3: This stage will involve devising and administering transition from the hybrid system to completely online system.

The preparedness of the States needs to be sought for the implementation of IT enabled Online Licensing and Registration system.

Agenda Item 7

Requirement of funds for implementation of FSS Act

The notified FSSAI Rules lay down the governance structure of the Act and role of various implementing agencies. The implementation of FSS Act in States will add to the quantum of work for the State in terms of designating the new functionaries, introducing the provisions of new Act like food recall procedure, upgradation of regulatory mechanisms, licensing & registration system. States would thus require adequate funds for logistics arrangement for new structures, offices, regional offices, enforcement staff, laboratories staff, subordinate staff for Food Safety Commissioners, Designated Officers, Adjudicating Officers, Tribunals, Food Safety Officers, arrangements for training of officials, transport for Food Safety Officers, Reward system, IT infrastructure, Up gradation of existing labs to NABL standards.

The State Governments, may like to assess the requirement for central assistance, if any required and may furnish the details of estimated expenditure to FSSAI for inclusion in the 12th Plan (2012-2017).

Agenda Item 8

Any Other Item With the Approval of Chair